

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.4477/Del./2016
Assessment Year 2010-11

Parminder Walia Prop. Walia Steel Craft, 1577, 45 Feet Road, Jawahar Colony, Faridabad. PAN No. AAQPW3608N	vs.	ITO Ward 11(1) Faridabad.
(Appellant)		(Respondent)

For Assessee :	Shri Subhash C Panchal, CA
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	07.01.2021
Date of Pronouncement :	07.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals), Faridabad dated 24.04.2015 for AY 2010-11.

2. Ld. Counsel for assessee submitted that assessee has settled the matter in issue under Vivad se Vishwas Scheme, 2020 and Form No. 1 & 2 have been issued. He has, therefore, submitted that appeal of assessee may be dismissed as withdrawn, subject to issue of Form No. 3 in favour of the assessee.

3. In view of the above, the appeal of assessee stands disposed of in terms above, subject to issue of Form No. 3 in favour of the assessee.

Order pronounced in the open Court on 07.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 07.01.2021

*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.